

NATIONAL COMPANY LAW TRIBUNAL  
NEW DELHI BENCH  
NEW DELHI

C. P. NO. 19/111/11  
C. A. NO.

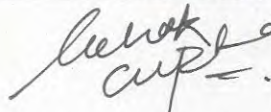

CORAM:

PRESENT: SH. M.K. HANJURA  
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2016.

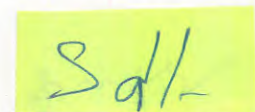
NAME OF THE COMPANY: Pramod Kumar Jain V/s. M/s. Satyam Securities Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 111

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Ms. Mehak Gupta	Adv.	Respondent Company.	
2.	Mr. Saurabh Kalia	Adv.	Respondent	
3.	Ms. Yamini Sharma			

ORDER

None for the petitioner. Learned counsel for the respondents are present. What gets revealed from the perusal of the file is that the petitioner was absent on the last date and from his absence today also it can be inferred that he is not interested in prosecuting the matter. Therefore, the same is dismissed in default of the petitioner and shall be consigned to records after its due completion.

  
(Maharaj Krishan Hanjura)  
Member (Judicial)